

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:6278

ANSWERED ON:06.05.2013

IMPLEMENTATION OF AWARD ORDER OF COURT

Jaiswal Shri Gorakh Prasad ;Khaire Shri Chandrakant Bhaurao;Vasava Shri Mansukhbhai D.;Yadav Shri M. Anjan Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the order of Central Government Industrial Tribunal (CGIT)/Labour Courts are binding on the employers;
- (b) if so, the details thereof;
- (c) whether there are provisions to apprise the Courts with the follow-up action taken by the employers on the implementation of the order given by the Courts;
- (d) if so, the details thereof;
- (e) the number of prosecution cases lodged, State-wise during each of the last three years and the current year against the employers for not implementing the award/order of the CGIT/ Labour Court and its outcome at present; and
- (f) the reaction of the Government on the above outcome?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a) & (b) Yes Madam. As per Section 18 of the Industrial Disputes Act, 1947, an Award of Central Government Industrial Tribunal (CGIT)/ Labour Court shall be binding on the employer.
- (c) & (d) There is no provision to apprise the Court with follow-up action taken by the employer on the implementation of the order given by the Courts.
- (e) & (f) State-wise break-up of number of prosecution lodged during each of the last three years and the current year against the employer for not implementing the award/order of the CGIT/Labour Court and its outcome are given as per Annexure.